IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH.

Original Application No.391/2001.

Tuesday, this the 30th day of October, 2001.

Hon'ble Shri Justice Birendra Dikshit, Vice-Chairman, Hon'ble Shri B.N.Bahadur, Member (A).

G.S.Tiwari,
R.R.Tiwari Chawl,
Near Bihari Tekdi,
Gam Devi Road,
Poisor, Kandivily East,
Mumbai - 400 101.
(By Advocate Shri S.N.Pillai)

... Applicant.

v.

- 1. Union of India through
 The Chief General Manager,
 Mahanagar Telephone Nigam Ltd., Mumbai,
 Telephone House,
 Prabhadevi,
 Mumbai 28.
- The Assistant Engineer, (Stores),
 West 1, Mahanagar Telephone Nigam Ltd.,
 Varsova, Andheri (W), Mumbai 58.
- 3. The Sub-Divisional Engineer, (Extl) ABL-IV,
 Mahanagar Telephone Nigam Ltd.,
 Mumbai.

... Respondents.

(By Advocate Shri V.S.Masurkar).

: ORDER (ORAL)

By Shri B.N.Bahadur, Member (A).

The applicant in this case comes up to the Tribunal seeking the quashing and setting aside of Memorandum of Charges dt. 18.3.1994 and the order dt. 14.2.2001 viz. Exhibits 'A - 1 and A - 2' respectively. Although reply has not yet been filed, we have seen that the matter relates to the challenge of an enquiry proceedings at an early stage. We have heard the Learned Counsel Shri S.N.Pillai for the applicant and Shri V.S. Masurkar for the Respondents. It is well settled law that normally at the initial stage as is the present OA, the Tribunal

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like ours should not intervene to provide relief this type of case. It is also seen from a perusal of the Articles of Charges at page 12 onwards that the charges are of very serious nature. While we do not wish to interfere with the enquiry proceedings, it would be in the fitness of things that the proceedings should not be allowed to drag on endlessly. Under the circumstances, we dispose of this case with the following directions to the Respondents.

2. The Respondents shall complete the enquiry proceedings within a period not exceeding six months from the date of receipt of a copy of this order (completion would imply upto the stage of issue of orders of Disciplinary Authority). The OA is accordingly disposed of in the above terms, with no orders as to costs.

Baladae

(B.N.BAHADUR)
MEMBER(A)

B. visur

(BIRENDRA DIKSHIT) VICE-CHAIRMAN

В.